

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 236/2024/EZ

EARLIER OA 1337/2024/PB

NEWS ITEM TITLED SILIGURI PROTESTS OF SIKKIM WASTE RAISES  
HEALTH AND ENVIRONMENTAL CONCERNS APPEARING IN THE  
TELEGRAPH ONLINE DATED 12.11.2024

VERSUS

SILIGURI MUNICIPAL CORPORATION

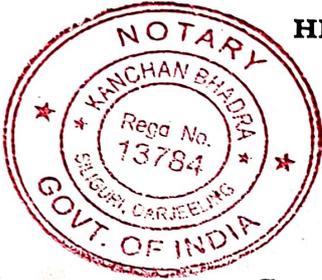
**Supplementary affidavit (Correction of inadvertent mistake) on  
behalf of SILIGURI MUNICIPAL CORPORATION**

I, Tshering Y. Bhutia, daughter of Norbu Dadul Bhutia, aged about 34 years, by faith Buddhist, by occupation Service (Commissioner of Siliguri Municipal Corporation), having office at Baghajatin Road, Siliguri, Post Office and Police Station – Siliguri, District – Darjeeling, Pin – 734001, do hereby solemnly affirm and say as follows –

1. I am at present holding the post of the Commissioner, Siliguri Municipal Corporation. I have been impleaded as the respondent no.1 in the said original application. I have made myself acquainted with the facts and circumstances of the cases. I am competent to affirm this affidavit.
2. That an affidavit was filed on 5<sup>th</sup> March 2025 on behalf of the Siliguri Municipal Corporation, where in paragraph no. 2 it was stated that “the wastes have been dumped at Farabari which is located in Phansidewa subdivision of Darjeeling district in West Bengal. Farabari village in Phansidewa subdivision of Darjeeling district falls under the "Ghospukur" Gram Panchayat. Such area is beyond the territorial jurisdiction of Siliguri Municipal Corporation.”

*Solemnly Affirmed & Declared  
before me on identification*

*Kanchan Bhadra*  
Notary, Siliguri  
Apptd by Govt. of India



3. However, it is hereby being rectified by way of this supplementary affidavit by stating that Farabri village actually falls under Binnaguri Gram Panchayat under Jalpaiguri District of West Bengal.

4. Such a mistake was inadvertent, unintentional and unwitting mistake. There was no intention on my part to mislead the Hon'ble Tribunal. The inadvertent mistake may kindly be pardoned.

This instant supplementary affidavit may be treated as part of the affidavit filed on 5<sup>th</sup> March 2025 on behalf of the Siliguri Municipal Corporation. It is pertinent to state in this connection that rest of the statements made in the affidavit filed on 5<sup>th</sup> March, 2025 remains to be the same.

6. The statements made in the above paragraphs are true to my knowledge and belief.

Prepared in my office

*Bijay Bikram Das.*  
Advocate

*Bhutta*

Deponent  
Commissioner  
Siliguri Municipal Corporation

Identified by me.

*Bijay Bikram Das.*  
Advocate

Solemnly affirmed before me on this  
the 20<sup>th</sup> day of June, 2025

NOTARY/COMMISSIONER

*Solemnly Affirmed & Declares  
before me on identification*

*Kanchan Bhadra  
Notary, Siliguri  
Govt of India*

**NEWS ITEM TITLED SILIGURI  
PROTESTS OF SIKKIM WASTE  
RAISES HEALTH AND  
ENVIRONMENTAL CONCERNS  
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ONLINE DATED 12.11.2024**

**VERSUS**

**SILIGURI MUNICIPAL CORPORATION**

**SUPPLEMENTARY AFFIDAVIT  
on behalf of Siliguri  
Municipal Corporation.**

**Advocate-on-Record:**

Bijay Bikrak Das, Advocate  
High Court, Calcutta,  
Circuit Bench at Jalpaiguri  
Phone No. 8240384142

*Solemnly Affirmed & Declares  
before me on identification*

Kanchan Bhadra  
Notary, Siliguri  
Appd by Govt of India

**AFFIDAVIT**

Solemnly Affirmed before me

By.....*[Signature]*.....

Of.....*[Signature]*.....

Identified by.....*[Signature]*.....

This the.....*20*.....of.....*2020*.....